

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 835/92

New Delhi this the 14th Day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Hon'ble Shri N. Sahu, Member (A)

Shri Usha Dass, Saloon Fitter,
resident of H.No.123/N,
Loco Colony, Delhi Sarai Rohilla,
Delhi.

... Applicant

(None for the applicant)

Vs.

1. Union of India through the
Genl. Manager, N.R. Baroda House,
New Delhi.
2. Divisional Mechanical Engineer (Loco C&W)
Divisional Rail Manager's Office,
Northern Railway, Bikaner Division,
Bikaner (N.Rly.)
3. Coaching Depot Officer,
N.Rly Queens Road,
Delhi. (MG)
4. The D.S.E. and Estate Officer
appointed under Pub. Pre(Evic. etc.) Act, 1971
Divisional Rail Manager's Office
N.R. Bikaner Division, Bikaner (N.Rly)

(By Advocate Shri K.K. Patel) ... Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

None was present for the applicant even on the second call. However, Shri K.K. Patel, learned counsel for the respondents was present. Since this is an old matter of 1992, we thought it proper to peruse the pleadings, hear the learned counsel for the respondents and dispose of the case on merits.

2. Shri K.K. Patel, learned counsel for the respondents submits that this case is fully covered by the judgment of Full Bench of this Tribunal in Wazir Chand v. U.O.I & Ors (Full Bench judgments Vol.II, Bahri Brothers, Delhi). He further submits that this case is also covered by the judgment of the Hon'ble Supreme Court in Raj Pal Wahi v. UOI & Ors (SLP 7688-91 / 1988).

3. After careful consideration of the pleadings and in view of the aforesaid judgments of the Supreme Court and Full Bench judgment of this Tribunal, we find no merit in this application and it is accordingly dismissed. No order as to costs.

N.Sahu
(N.Sahu)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)